Central Administrative Tribunal Principal Bench, New Delhi

OA No. 3248 /2015

New Delhi, this the 01st day of September, 2015

Hon'ble Mr. Justice B.P. Katakey, Member (J) Hon'ble Mr. V.N. Gaur, Member (A)

Smt G.Raja Kumari w/o Late Janardhan Rao, age 53 years Asstt. Accounts Officer (Dismissed) SRO R/O 15-11/104, 2nd Lie, Raghavan Nagar, Manglagiri Road, Guntur-522001, (AP)Applicant (By Advocate: Mr.S.K. Khanna)

Versus

- 1. Chairman, Executive Committee
 Central Board of Trustees, and Appellate
 Authority (Under Ministry of Labour)
 Employees Provident Fund Organization
 14, Bhikaji Cama Place
 New Delhi.-110066.
- 2. Central Provident Fund Commissioner Bhavishya Nidhi Bhawan EPF Organization 14, Bhikaji Cama Place New Delhi.-110066.
- 3. Regional Provident Fund Commissioner
 Andhra Pradesh Hyderabad
 3-4-763, Bhavishya Nidhi Bhawan, Barkatpura
 Hyderabad-500027. Respondents

ORDER (ORAL)

By Justice Mr. B.P. Katakey, Member (J);-

Heard Mr. S.K. Khanna, learned counsel appearing for the applicant.

- 2. The applicant is aggrieved by the order dated 17.06.2014 as well as the order dated 12.05.2015 passed by the Disciplinary Authority dismissing her from services.
- 3. It has been submitted by the learned counsel appearing for the applicant that though the applicant has preferred a departmental appeal dated 21.07.2014, the said appeal is yet to be decided by the appellate authority. Learned counsel further submits that during the pendency of such appeal, the disciplinary authority issued the corrigendum dated 12.05.2015, which ought not to have issued during pendency of the appeal.
- 4. It appears from the pleadings in the OA as well as Annexures appended threreto that the applicant has preferred appeal dated 21.07.2014 before the Appellate Authority against the order dated 17.06.2014, which was received on 04.08.2014 by the office of the Regional P.F. Commissioner, R.O. Guntur. The said appeal was filed through proper channel. It also appears that according to the applicant, on 16.10.2014, in continuation to the aforesaid memorandum of appeal, she has also filed additional grounds challenging the order dated 17.06.2014. The disciplinary authority, as it appears from the Annexure A-10, has, thereafter issued a corrigendum dated 12.5.2015.
- 5. According to the applicant the appeal preferred by him has not yet been decided by the appellate authority.

- 6. Having regard to the aforesaid submissions advanced, the OA stands disposed of directing the appellate authority to decide the said appeal, by taking into consideration the additional ground, if any, filed by the applicant as well as the corrigendum dated 12.5.2015, within a period of two months from the date of receipt of a copy of this order, provided the said appeal has not already been decided. In case the said appeal has already been decided, the respondents shall communicate the order passed thereon to the applicant immediately.
- 7. The OA stands disposed of accordingly. No costs.

(V.N.Gaur) Member (A) (B.P. Katakey) Member (J)

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